

**ARTICLES OF WAR.--NATIVE ARMY.**

**ACT No. XXXVI. OF 1850.**

*[Passed on the 4th October, 1850.]*

1. *Repeals part of 113th Art. of War.*
2. *No Native Officer, &c. entitled to pay or allowance while under sentence, but shall be clothed and fed according to rates, &c.*

An Act to amend the 113th Article of War for the Native Army.  
Whereas it is expedient that Native Soldiers, when imprisoned, should be treated as European Soldiers are in the like case, as respects subsistence and clothing, It is enacted as follows:

- I. From and after the First day of December 1850, so much

of the 113th Article of War for the government of the Native Officers and Soldiers in the Military Service of the East India Company as provides for the forfeiture of allowances, and the subsistence of such Officers and Soldiers, when in imprisonment under the sentence of any Court Martial or of any Court of Criminal Judicature, is repealed.

II. From and after the said First day of December 1850, no Native Officer, or Soldier, or public Follower in the Military Service of the East India Company shall be entitled to pay or allowances, when imprisoned under the sentence of a Court Martial or a commuted sentence, or under the sentence of a Court of Criminal Judicature; but shall be clothed and subsisted at such rates, or in such manner, as the Governor General of India in Council may from time to time order.